

ITEM NO.20

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 199/2021

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 1599/1992 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARESH

Respondent(s)

Date : 12-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Rana Mukharjee, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Ms. Pranjali Goel, Adv.
Mr. Shekhar Shrotriya, Adv.
Mr. S. Ahmed, Adv.

For Respondent(s) Mr. Divyesh Pratap Singh, AOR
Mr. Vikram Pratap Singh, Adv.
Mr. Ajay Prabu S., Adv.
Ms. Shivangi Singh, Adv.
Mr. Jayveer Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Record of the trial court is summoned.

List for hearing upon its priority.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(MONIKA DEY)
COURT MASTER (NSH)